

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION

RAJYA SABHA

UNSTARRED QUESTION NO. : 1614

TO BE ANSWERED ON THE 15th December 2025

**DENIAL OF FOREIGN CARRIER OPERATIONS AT KANNUR
INTERNATIONAL AIRPORT IN KERALA**

1614. DR. JOHN BRITTAS

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) whether Government will consider afresh extending to Kannur airport the same facilitative approach that was accorded to Mopa airport in Goa, by allowing foreign carriers to shift their operations in the same manner as was done for Mopa airport;
- (b) whether Government will review its stand that "Goa has State-wide point of call" allowing foreign carriers to operate from any airport at Goa without separate designation, but not for Kerala;
- (c) whether Government plans similar reasoning to permit foreign carriers for new airports at Delhi and Mumbai; and
- (d) whether Government will review its stand and allow foreign carriers from Kannur airport?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION (Shri Murlidhar Mohol)

(a) to (d) Foreign airline(s) of a country can operate to/from a point/city in India if it is designated as a point of call (PoC) in the Air Services Agreement (ASA) with that country. Kerala as well as Kannur have not been granted as PoC in any ASA and there is no proposal under consideration to grant them as PoC. As per extant practice, State as a whole is not granted as PoC. However, Indian Carriers can operate from any place in India including Kannur to any foreign destination within the ambit of bilateral air services agreements. The PoC is regarding international flights and the usual practice is to club nearby airports under one city.
